

(ख) तथा (ग) सूचना एकाद की जा रही है और सभा पटल पर रख दी जाएगी।

Telegrams Intercepted in Jammu and Kashmir

413. SHRI DHARAM CHANDER PRASHANT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that press telegrams are intercepted by CID men in the telegraph offices in Jammu and Kashmir State and that the press reporters have lodged several complaints with the senior officers of the P&T Department; and

(b) whether it is also a fact that they had also been complaining that their press telegrams are delayed due to interference by the CID men?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir, No such cases have been reported in the recent past.

(b) Does not arise.

Provident Fund and ESI dues from Employees of Samachar Utratri

414. DR. BAPU KALDATE Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Provident Fund and the E.S.I. dues have been collected from the employees of 'Samachar Bharati':

(b) if so, what are the details of the dues recovered from the employees since April, 1978;

(c) whether any account has been opened with the Provident Fund Commissioner and the amounts deposited regularly;

(d) whether the Provident Fund authorities have made any scrutiny of the wage bill of the 'Samachar Bharati' during the last five years;

(e) whether any steps have been taken by the Provident Fund authorities to realise the arrears of provident fund; and

(f) whether any cases have been registered; if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) to (f) Information is being collected and will be laid on the Table of the House.

Cases against the Provident Fund Commissioner, Uoinbay

415. DR. BAPU KALDATE; Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the employees of 'Samachar Bharati' have filed cases in the Bombay High Court against the Provident Fund Commissioner, Bombay;

(b) if so, what are the details in [his regard];

(c) whether any case has been filed by the employees against the management of Samachar Bharati with the Delhi Administration; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR):

(a) and (b) According to the provident fund authorities, the Samachar Bharati Karamchari Sangathan has filed a writ petition in the Bombay High Court against the order of the Central Provident Fund Commissioner granting instalment facility to Mis. Samachar Bharati and praying for an order directing the Central Provident Fund Commissioner to recover the Employees Provident Fund dues. The writ has been admitted.

(c) and (d) According to available information, one employee had filed a case against the management against his transfer from Delhi to Varanasi. The case was closed on his being given posting in Delhi. Another employee had filed a case under